

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 609/MP/2020

Subject : Petition under Regulation 44(6), (7) & (8) of The CERC (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2018- 19 in respect of Rampur Hydro Power Station.

Petitioner : SJVNL

Respondent : PSPCL & 11 ors.

Date of Hearing : **5.8.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Vivek Singh, Advocate, SJVNL
Shri Harish Kumar Sharma, SJVNL
Shri Aman Katoch, SJVNL
Shri Naveen Yadav, SJVNL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Sugandh Khanna, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Ms. Megha Bajpeyi, BRPL
Shri Shanti Swaroop Bhatti, Advocate, Deptt. of Energy
Shri Balesh Kumar, Deptt of Energy
Shri Aditya Singh, Advocate, MPPMCL
Shri Ravindra Khare, MPPMCL
Shri Brajesh Kumar Saxena, UPPCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter. He also submitted that since pleadings are complete in the matter, the Commission may reserve its orders.

3. The learned counsel for the Respondents BRPL and Respondent MPPMCL and the representative of the Respondent UPPCL referred to their replies and made detailed oral submissions in the matter.

4. The Commission after hearing the parties, directed the Petitioner to file the following additional information by **19.9.2022**, after serving copy to the Respondents:

- (a) Design Energy calculation (in MS excel) as approved by CEA and its correlation with actual flow.



- (b) The day wise maximum possible generation based on actual inflow available, actual generation, shortfall in generation on account of factors attributable to Petitioner, shortfall in generation on account of factors not attributable to petitioner along with remarks, duration of planned outage, duration of forced outage, energy accounted for DSM and the revenue earned from DSM for such energy during 2018 -19.
 - (c) Relevant provisions of the approved DPR pertaining to reservoir / silt and permissible limits thereof considered while designing the project.
 - (d) Outage data (high silt / silt flushing) certified by CEA / NRLDC and its correlation with generation data vis-a-vis available average inflows during the period of such outages.
 - (e) The year wise actual total energy generated from 2014-15 to 2017-18.
5. The Respondents shall file their replies by **30.9.2022** after serving a copy to the Petitioner, who shall file its rejoinder, if any, by **7.10.2022**.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

